

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ABSTRACT

High Court of Judicature at Hyderabad – Constitution of – Gender Sensitization and Internal Complaints Committee (GSICC) – Gender Sensitization and Sexual Harassment of Women in the High Court Precincts – the 'Gender Sensitization and Sexual Harassment of Women at the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Prevention, Prohibition and Redressal) Regulations, 2013 – Notified.

ROC.NO.761/SO-1/2000

Dated:19-02-2015

NOTIFICATION NO.11/SO/2015

In exercise of the powers conferred by Regulation 4(2) of Chapter II of the Gender Sensitization and Sexual Harassment of Women at the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Prevention, Prohibition and Redressal) Regulations, 2013, the Hon'ble the Chief Justice of High Court of Judicature at Hyderabad is pleased to constitute the High Court Gender Sensitization and Internal Complaints Committee (GSICC) regarding powers and duties mentioned in regulations 14 and 15 of Chapter IV of the Regulations relating to the Public function of sensitizing the public in respect of gender sensitization issues and to address any complaints as mentioned under Regulation 2(k) of Chapter I of the said Regulations, with the Hon'ble Judges and other members as follows:

1.	The Hon'ble Sri Justice K.C.Bhanu Judge, High Court of Judicature at Hyderabad.	Chairperson
2.	The Hon'ble Smt. Justice Anis Judge, High Court of Judicature at Hyderabad.	Member
3.	Mrs. D.Pramada, Advocate, High Court of Judicature at Hyderabad.	Member
4.	Sri G.Elisha, Advocate, High Court of Judicature at Hyderabad.	Member
5.	Ms. Manjari S.Ganu, Advocate, High Court of Judicature at Hyderabad.	Member
6.	Smt. M.Bhagyasri, Advocate, High Court of Judicature at Hyderabad.	Member
7.	Smt. Sunitha Krishnan, General Secretary, Prajwala NGO.	Member
8.	Smt. T.Lakshmi Hemalatha, Joint Registrar, High Court of Judicature at Hyderabad.	Member Secretary
9.	Sri R.L.N.Charyulu, Deputy Registrar, High Court of Judicature at Hyderabad.	Member

The 'aggrieved woman' as defined under Regulation 2(a) in Chapter I may make a complaint to Smt. T.Lakshmi Hemalatha, Member Secretary of the High Court Gender Sensitization and Internal Complaints Committee with regard to the sexual harassment which includes any one or more of the unwelcome acts or behaviour as mentioned under Regulation 2(k) of Chapter I of the said Regulations (whether directly or by implication) as follows:-

- (i) physical contact and advances;
- (ii) any demand or request for sexual favours;
- (iii) making sexually coloured remarks;
- (iv) showing or exhibiting pornography and / or sexually explicit material by any means;
- (v) sending undesirable sexually coloured written messages, text messages, e-mail messages, or any such messages by electronic, manual or other means;
- (vi) stalking or consistently following aggrieved woman in the High Court precincts and outside;
- (vii) voyeurism including overt or tacit observation by the Respondent by any means of the aggrieved woman in her private moments;
- (viii) any conduct whereby the Respondent takes advantage of his position and subjects the aggrieved woman to any form of sexual harassment and seeks sexual favours specially, while holding out career advancements whether explicitly or implicitly, as an incentive or a natural result of submitting to the insinuations/demands of the Respondent;
- (ix) any other unwelcome physical, verbal or non-verbal conduct of sexual nature;
- (x) implied or explicit promise of preferential treatment in her legal career;
- (xi) implied or explicit threat of detrimental treatment in her legal career;
- (xii) Implied or explicit threat about her present or future legal career;
- (xiii) interferes with her work or creating an intimidating or offensive or hostile work environment for her; or
- (xiv) any treatment having a sexual colour or content likely to affect her emotional and / or physical health or safety.

The said orders shall come into force with effect from 19.02.2015.

Sd/-
Registrar General